

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

NOTIFICATION NO. 36 (RE-99) 1997-2000

NEW DELHI

1st December, 1999

In exercise of powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendment made upto 31.3.99) , the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002: (incorporating amendment made upto 31.3.99).

1. The following sub-paragraph (c) may be added after paragraph 9.13(b):-

"(c) Central Excise duty paid on bulk tea procured from licence auction centres by EOU/EPZ units would be reimbursed by Development Commissioner of concerned zone at all industry rates so long as levy on bulk tea in this regards is in force".

This issues in public interest.

(N.L.Lakhanpal)

Director General of Foreign Trade and ex-officio

Additional secretary to the Government of India

(A.K.Srivastava)

Dy. Director General of Foreign Trade

(F.No. 01/94/180/27/AM00/Pol.IV)